

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 178/91.

Date of Order: 22-2-91.

Kaki Sudhakar

Vs.

....Applicant

1. The Station Director,
All India Radio Station,
Vijayawada.

2. The District Employment
Officer, Vijayawada.

....Respondents

Counsel for the Applicant : Shri K. Venkateswarlu

Counsel for the Respondents : Shri Naram Bhaskar Rao, Addl. CGSC
Shri D. Panduranga Reddy, spl.
counsel for AP state.

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

(Judgment of the Division Bench delivered by
Hon'ble Shri B.N.Jayasimha, Vice-Chairman)

The applicant herein states that the 1st Respondent had notified in the first week of February, 1991 certain vacancies to the Employment Exchange Office, Vijayawada for sponsoring candidates for being appointed as Peon. On coming to know of it, the applicant submitted an application to the 1st Respondent for the said post but the 1st Respondent refused to consider the same stating that unless his name is sponsored by the Employment Exchange, his candidature cannot be considered.

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The applicant states that he already got registered his name with the 2nd respondent vide his registration No. 6266/83. The applicant alleges that the 2nd respondent sponsored the names of his juniors i.e. the candidates got registered with the Employment Exchange much after the applicant got registered with the Employment Exchange, but did not sponsored the applicants name. The applicant therefore filed this Original Application seeking a direction to the respondent No.2 to sponsore his name to the 1st respondent for considering his name for the post peon.

2. We have heard Shri K.Venkateswarlu, learned counsel for the applicant and Shri Naram Bhaskar Rao, learned standing counsel for the 1st Respondent and Shri O.Pandu Ranga Reddy, special counsel for the A.P.State Government, both of them taking notice at the admission stage.

3. The learned counsel for the applicant states that the selections to these posts will be made shortly and if the applicant is not considered along with others eventhough he had registered his name by much earlier than those persons who have been sponsored by the employment exchange, he will suffer irreparable loss. After considering these submissions and on the basis of the

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To

1. The Station Director,
All India Radio Station,
vijayawada.
2. The District Employment Officer, vijayawada.
3. One copy to Mr.K.venkateswarlu, Advocate
CAT.Association, Hyd.Bench.
4. One copy to Mr.N.Bhaskar Rao, Addl. CGSC CAT.Hyd.
5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.State
6. One spare copy.

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averments made, we think that this case may be disposed of with the following directions to the 2nd respondent viz., the Employment Exchange Officer, Vijayawada :

(i) To sponsor the name of the applicant also to the employment notification issued in the first week of February, 1991 subject to the conditions that :

(a) the persons who have registered subsequent to the applicant have been sponsored as stated by the applicant in this application;

(b) the applicant's name continues to be on the live register of the employment exchange of Vijayawada; and

(c) the applicant fulfills the qualifications and other conditions prescribed by Respondent No.1 in his notification.

(ii) In the event of the Employment Exchange Officer sponsoring the name of the applicant in pursuance to these directions, the 1st respondent will consider the applicant also along with the other candidates sponsored by the employment exchange.

4. The application is disposed-of with the above directions. No order as to costs.

B.N.Jayasimha
(B.N.JAYASIMHA)
Vice-Chairman

D.Surya Rao
(D.SURYA RAO)
Member (J)

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Dated: 22nd February, 1991.
Dictated in Open Court

28/2/91
Govt Deputy Registrar(J)